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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010365892026
+ **CS(COMM) 868/2026 & I.A. 21554/2026**
JANHVI KAPOORPlaintiff

Through: Mr. Asav Rajan, Ms. Abha Shah, Ms. Kashish Chadha, Mr. Devangh Shrotriya and Mr. Aditya Shah, Advocates.

versus

ASHOK KUMAR/JOHN DOE AND ORSDefendants

Through: Ms. Mamta Rani Jha, Mr. Rohan Ahuja, Ms. Shruttima Ehersa and Ms. Jahanvi Agarwal, Adv. for D-4.
Mr. Nirupam Lodha, Mr. Kshitij Parashar, Mr. Gautam Wadhwa and Mr. Abhineet Kalia, Advocates for D-10 and 11.

CORAM:

HON'BLE MR. JUSTICE A. J. BHAMBHANI

ORDER

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03.09.2026

Mr. Asav Rajan, learned counsel appearing for the plaintiff submits, that they have categorised the various URLs that are subject matter of the present suit, as was directed by the earlier orders. He seeks early consideration of the various categories for purposes of grant of interim relief.

By way of order dated 10.08.2026 the Supreme Court has directed the undersigned to take-up a certain batch of matters on a day-to-day basis, which matters have been placed for hearing this afternoon as well. Accordingly, it has not been possible to take-up this matter today.

Re-notify on 22nd September 2026 in the post-lunch session



Furthermore, considering the importance of the issues involved, this court considers it appropriate to appoint Mr. Gautam Bhatia, Advocate as the *Amicus-Curiae* to assist the court in the matter.

A copy of this order be communicated by the Registry to Mr. Bhatia.

A. J. BHAMBHANI, J

SEPTEMBER 3, 2026/V.Rawat